

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 403  
IB-381/ND/2020

**IN THE MATTER OF:**

**M/s. Harmilap Media Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Rama Krishna Buildwell Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 24.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Robin George, Advocate with  
Mr. Sanjiv Khera, Director  
appeared in person.**

**For the Respondent/ Corporate-debtor :Mr. Rahul Jain, Advocate with  
Mr. Satish Luthra, Promoter of  
the Corporate-debtor appeared in  
person.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Operational-creditor and Operational-creditor present in person as well as Learned Counsel for the Corporate-debtor and Promoter of the Corporate-debtor present in person. All the four have consented to make effort for amicable resolution voluntarily. Therefore, at the request of the Learned Counsels for both the parties, the matter is now posted to 18.01.2021.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)